

conscience is clear. (*Interruptions*)

MR. SPEAKER: Now, the House stands adjourned to meet again at 2.30 p.m.

13.32 hrs.

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty seven minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

Memorandum of understanding between Bharat Electronics Ltd. and the Department of Defence Production and Supplies, Ministry of Defence for 1992-93.

[*English*]

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English Versions) between the Bharat Electronics Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1992-93.

[*Placed in Library See No. 27-2381/92*]

Review on the working of and Annual Report of National Handloom Development Corporation Ltd. Lucknow for 1991-92.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): I beg to lay on the Table a copy each of the following papers. (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the National Hand-

loom Development Corporation Limited, Lucknow, for the year 1991-92.

- (2) Annual Report of the National Development Corporation Limited, Lucknow, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[*Placed in Library See No. LT-2382/92*]

Notifications under inland waterways Authority of India Act, 1985 and Motor Vehicles Act, 1986 etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GAHLOT): Sri on behalf of Shri Jagdish Tytler, I beg to lay.

- (1) A copy of the Inland Waterways Authority of India Amendment Rules, 1992 (Hindi and English Versions) published in Notification No. G.S.R. 551 (E) in Gazette of India dated the 22nd May, 1992 under section 36 of the Inland Waterways Authority of India Act, 1985.

[*Placed in Library See No. LT-2383/92*]

- (2) A copy each of the following Notifications (Hindi and English Versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1986:-

- (i) S.O 451 (E) published in Gazette of India dated the 19th June, 1992 specifying the types of Transport Vehicles and Non-transport Vehicles mentioned in the table given in the Notification.
- (ii) The Overall Dimensions of Motor Vehicles (Prescription of Conditions for Exemption) Rules, 1991

published in Notification No. G.S.R. 583 (E) in Gazette of India dated the 12th September 1991.

- (iii) The overall Dinemnsions of Motor Vehicles (Prescription of Conditions for Exemptions) (Amendment) Rules, 1992 published in Notification No. G.S.R. 634 (E) in Gazette of India dated the 23rd June, 1992.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item (2) above.

(Placed in Library see No. LT-2384/92)

- (4) A copy each of the following Notifications (Hindi and English versions) under Sub-section (4) of section 124 of the Major Ports Act, 1963:-
- (i) G.S.R. 739 (E) published in Gazette of India dated the 16th December, 1991, approving the New Mangalore Port Trust Employees (General Provident Fund) Regulations, 1992.
- (ii) G.S.R. 127 (E) published in Gazette of India dated the 25th February, 1992, approving the Calcutta Port Trust Employees (Haldia Dock Complex) (Recruitment, Seniority and Promotion) Second Amendment Regulations, 1992.
- (iii) G.S.R. 373 (E) published in Gazette of India dated the 27th March, 1992, approving the Madras Port Trust Employees'

(Acceptance of Employment after Retirement) (First Amendment) Regulations, 1992.

- (iv) G.S.R. 399 (E) published in Gazette of India dated the 2nd April, 1992, approving the NMPTE (GPF) (First Amendment) Regulations, 1992. (Placed in Library see No. LT-2385/92)
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1990-91.
- (ii) Annual Report of the Shipping Corporation of India Limited Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library see No. LT-2386/92)

Notifications under Income Tax Act, 1961 and Expenditure Tax Act, 1987 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-

(i) The Income-tax (Certificated Proceedings) (Amendment) Rules, 1992 published in Notification No. S.O. 273 (E) in Gazette of India dated the 9th April 1992.

(ii) The Income Tax (Ninth Amendment) Rules, 1992 published in Notification No. S.O. 302 (E) in Gazette of India Dated the 28th April, 1992.

(iii) The Income-tax (Tenth Amendment) Rules, 1992 published in Notification No. S.O. 357 (E) in Gazette of India dated the 25th May, 1992.

(iv) The Income-tax (Fourteenth Amendment) Rules, 1992 published in Notification No. S.O. 385 (E) in Gazette of India dated the 29th May 1992.

[Placed in Library See No. LT-2387/92]

(v) The Income-tax (Fourteenth Amendment) Rules, 1992 published in Notification No. S.O. 492 (E) in Gazette of India dated the 2nd July, 1992.

(2) A copy of the Expenditure-tax (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 271 (E) in Gazette of India dated the 8th April, 1992 under sub-section (4) of section 31 of the Expenditure-tax Act, 1987.

[Placed in Library See No. LT-2388/92]

(3) A copy of the Notification No. G.S.R. 674 (E) (Hindi and Eng-

lish versions) published in Gazette of India dated the 10th July, 1992 together with an explanatory memorandum making certain amendments to Notifications No. 203/90-Cus., dated the 21st June, 1990 under section 159 of the Customs Act, 1962.

[Placed in Library See No. LT-2389/92]

Notification Under life Insurance Corporation Act 1956 and Annual Report of Deposit Insurance and Credit Guarantee Corporation Bombay 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table:-

(1) A copy of the Life Insurance Corporation (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. 3/4/35/91 in Gazette of India dated the 11th April, 1992 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.

[Placed in Library See No. LT-390/92]

(2) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1991-92 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library See No. LT-2391/92]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New

Delhi, for the year 1989-90 along with Audited Accounts.

[Placed in Library See No. LT-2392/92]

- (ii) A statement (Hindi and English versions) regarding Review by the government on the working of the Indian Investment Centre, New Delhi, for the year 1989-90.

[Placed in Library See No. LT-2392/92]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1990-91 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the government on the working of the Indian Investment Centre, New Delhi, for the year 1990-91.

[Placed in Library See No. LT-2393/92]

Notifications under Imports and Exports Act, 1947 and Export and Import duty 1992-93.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947 :-

- (i) The Imports (Control) (Second Amendment) Order, 1992 published in Notification No. S.O.

255 (E) in Gazette of India dated the 1st April, 1992.

- (ii) The Imports and Exports (Control) Order, 1992 published in Notification No. S.O. 447 (E) in Gazette of India dated the 18th June, 1992.

[Placed in Library See No. LT-2394/92]

- (2) A copy of the Notifications No. 22 (N-3)/92-97 (Hindi and English versions) published in Gazette of India dated the 30th June, 1992 making certain amendments in the Export and Import Policy 1992-97 issued under paragraphs 1 and 3 of the Export and Import Policy 1992-97.

[Placed in Library See No. LT-2395/92]

14.40 hrs

PANEL OF CHAIRMEN

[English]

MR. DEPUTY SPEAKER: I have to inform the House that under Rule 9 of the Rules of Procedure, hon. Speaker had nominated the following Members as Members of panel of Chairmen:

1. Shri Sharad Dighe
2. Shrimati Malini Bhattacharaya
3. Shri Tara Singh
4. Shri P.M. Sayeed
5. Shri Ram Naik
6. Shri Peter G. Marbanlang

Now, Minister of State in the Ministry of Home Affairs, Shri M.M. Jacob will make a statement.